

Government of Bihar

e-Court Fee

e-Court Fee Receipt No.

: BRECR002C230900007327

Date & Time

04-Sep-2023 11:45 AM

Name of the ACC/ Registered User

: Bihar State Co-operative Bank, SCB

Location

: High Court Patna

Name of Applicant

: NIRANJAN KUMAR MEHTA

e-Court Fee Amount

: 100 (One Hundred Rupees Only)

Statutory Alert:

1. The authenticity of this Stamp certificate should be verified at <https://enibandhan.bihar.gov.in> or using this QR Code. If the QR Code is not available on the Certificate and as available on the website/Mobile App renders it invalid.

2. The cost of checking the legitimacy is on the users of the certificate.

3. In case of any discrepancy please inform the Competent Authority.

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Sl. No. 022 Date 04.09.23



Affidavit to be Furnished by the candidate alongw

Before the Returning Officer

For election to BIHAR LEGISLATIVE ASSEMBLY (Name of the House)

From BIHARI GANT Constituency (Name of the Constituency)

NIRANJAN KUMAR MEHTA

I, son/daughter/wife of

LATE MAHESHWAR MEHTA

Aged 61 years, resident of VILL+POST- MADHUBAN P.S.- KISHANPUR (mention full postal address), a candidate at the above

Election, do hereby solemnly affirm and state on oath as under:-

(Strike out whichever is not applicable)

(1) I am a candidate set up by JANTA DAL (UNITED) (name of the political party) / am contesting as an Independent candidate.

(2) Details of PAN and status of filing of Income tax return :

Sl. No.	Names	Permanent Account Number (PAN)	The financial year for which the last Income-tax return has been filed	Total income shown in Income Tax Return (in Rupees)
1.	Self	DE FPM6329E	YES	4,97,350/-
2.	Spouse-	EOTPK9696P	YES	4,99,400/-
3.	Dependent 1	X	X	X
4.	Dependent 2	X	X	X
5.	Dependent 3	X	X	X

(3) The following case(s) is/are pending against me in which cognizance has been taken by the court:-

Sl. No.	Offence	Description
(a)	The details of cases where the court has taken cognizance, Sections of the Act and description of the offence for which cognizance taken :	X
(b)	Name of the court, Case No. and Date of order taking cognizance :	X
(c)	Details of Appeal (s) / Application(s) for revision (if any) filed against the above order(s) :	X

4. Cases in which I have been convicted by a court of law (other those referred to in Form 26):

(a)	The details of cases, Sections of the Act and description of the offence for which convicted :	X
(b)	Name of the Court(s), Case No. and Date(s) of order(s) :	X



I Identify the Deponent signature/L.T.I. who has signed in my presence.

(c)	Punishment imposed :	
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(5) That I give herewith below the details of the assets (movable and immovable etc.) of myself, my spouse and all dependents:

A. Details of movable assets :

(Note:

1. Assets in joint name indicating the extent of joint ownership will also have to be given
2. In case of deposit/investment, the details including Serial Number, Amount, Date of Deposit, the Scheme, Name of Bank/ Institution and Branch are to be given
3. Value of Bonds/Share/Debentures as per the current market value in Stock Exchange in respect of listed companies and as per books in case of non-listed companies should be given.
4. 'Dependent', here means a person, substantially dependent on the income of the candidate.
5. Details including amount is to be given separately in respect of each investment)

S. No.	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-3
(i)	Cash in hand	265,200				
(ii)	Details of Deposits in Bank accounts (FDRs, Term Deposits and all other types of Deposits including saving accounts), Deposits with Financial Institutions, Non Banking Financial Companies and Cooperative societies and the amount in each such deposit	289,361.74		x	x	x
(iii)	Details of investment in Bonds, Debentures/shares and units in companies/Mutual Funds and others and the amount.	x	x	x	x	x
(iv)	Details of investment in NSS, Postal Savings, Insurance Policies and investment in any Financial Instrument in Post office or Insurance Company and the amount	x	x	x	x	x
(v)	Personal loans/advance given to any person or entity including firm, Company, Trust etc. and other receivables from debtors and the amount.	x	x	x	x	x
(vi)	Motor Vehicles/Aircrafts/ Yachts/Ships (details of Make, Registration No. etc, Year of Purchase and amount)	Force - 1 Moterly - 1	Sony Vito Geep - 1 INNOVA - 1	x	x	x
(vii)	Jewelry, bullion and valuable thing (give details of weight and value)	Gold - 150 gm	Gold - 250 gm Silver - 600 gm	x	x	x

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(viii)	Any other assets such as value of Chinks/interest					
(ix)	Gross Total value					

B. Details of Immovable assets:

(Note: 1. Properties in joint ownership indicating the extent of joint ownership will also have to be indicated
2. Each land or building or apartment should be mentioned separately in this format.)

S. No.	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-3
(i)	Agricultural Land					
	Location(s)	10 Acres	3 - Acres	1000	x	x
	Survey number(s)	10 Acres	60.000000 197 kha	300		
	Area (Total measurement in acres)	13 - Acres				
	Whether inherited property (Yes or NO)	yes	NO	NO	x	x
	Date of purchase in case of self acquired property	Paternal	28-06-84	27-06-05 30-10-16	x	x
	Cost of Land (in case of purchase) at the time of purchase	↑				
	Any investment on the land by way of development, construction etc.	x	x	x	x	x
	Approximate Current market value					
(ii)	Non-Agricultural Land					
	Location(s)	Gandhi 3m				
	Survey number(s)	Bombay-12/60	x	x	x	x
	Area (Total measurement in sq. ft.)	03 Acres 12 kha	x	x	x	x
	Whether inherited property (Yes or NO)	yes	x	x	x	x
	Date of purchase in case of self acquired property	x	x	x	x	x
	Cost of Land (in case of purchase) at the time of purchase	x	x	x	x	x
	Any investment on the land by way of development, construction etc.	x	x	x	x	x
	Approximate Current market value	x	x	x	x	x
(iii)	Commercial Buildings					
	(including apartments)	x	x	x	x	x
	Location(s)					
	Survey number(s)					
	Built up Area (Total measurement in sq. ft.)	x	x	x	x	x



I Identify the Deponent signature/L.T.I. who has signed in my presence.



	Whether inherited property (Yes or NO)					
	Date of purchase in case of self acquired property	—	—	—	—	—
	Cost of property (in case of purchase) at the time of purchase	—	—	—	—	—
	Any investment on the property by way of development, construction etc.	—	—	—	—	—
	Approximate Current market value	—	—	—	—	—
(iv)	Residential Buildings (including apartments,) - Location(s) - Survey number(s)	B-111-8Rpm KH 24-03	—	—	—	—
	Area (Total measurement in sq. ft.)	—	—	—	—	—
	Built up Area (Total measurement in sq. ft.)	4000 sq. ft.	—	—	—	—
	Whether inherited property (Yes or NO)	—	—	—	—	—
	Date of purchase in case of self acquired property	yes	—	—	—	—
	Cost of property (in case of purchase) at the time of purchase	—	—	—	—	—
	Any investment on the land by way of development, construction etc.	—	—	—	—	—
	Approximate Current market value	5,01,000	—	—	—	—
(v)	Others (such as interest in property)	399,000	—	—	—	—
(vi)	Total of Current Market Value of (i) to (v) above	9,00,000	—	—	—	—

(6) I give herein below the details of liabilities/ dues to public financial institutions and government :-
(Note: Please give separate details of name of Bank, institution, entity or individual and amount for each item)

S. No	Description	Self	Spouse(s)	Dependent-1	Dependent-2	Dependent-3
(i)	Loan or dues to Bank/Financial Institution(s) Name of Bank or FI Amount outstanding Nature of loan	X	X	X	X	X
	Loan or dues to any individuals/ Entity other than mentioned in (i) above. Name(s) Amount outstanding Nature of loan	X	X	X	X	X

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Any other liability				
Grand total of liabilities				
(ii) Government Dues:				
Dues to departments dealing with government accommodation				
Dues to departments dealing with supply of water	695/-			
Dues to departments dealing with supply of electricity	3000/-	2500/-	500/-	500/-
Dues to departments dealing with supply of telephones/mobiles				
Dues to departments dealing with government transport (including aircrafts and helicopters)				
Income Tax Dues				
Wealth Tax Dues				
Service Tax Dues				
Municipal/Property Tax Dues	3000/-	2000/-	600/-	600/-
Sales Tax Dues				
Any other dues				
Grand total of all Govt. dues	6695/-	4500/-	1100/-	1100/-

(7) Details of profession or occupation:

- a. Self Service & Farming
b. Spouse Housewife & Social Service

Dependent No - 223
Social Serv + College

(8) My educational qualification is as under:

Madhepur - BSEB Pwong Inter + Graduation - L.N.M.V. Darbhanga.

(Give details of highest School / University education with full form of the certificate/ diploma/ degree course)
(Name of the School / College/ University and the year in which the course was completed.)

(9). ABSTRACT OF THE DETAILS GIVEN IN (1) TO (8) ABOVE:

1. Name of the candidate	Sh/Smt./Kum. <u>NIRANJAN KUMAR MONTA</u>
2. Full postal address	<u>AT+PO - MADHUBAN VIA - BEHARIGANJ</u>
3. Number and Name of the constituency and state	<u>DIT-17 - MADHEPURA</u> <u>JD - (U)</u>
3. Name of the Political party which set up the candidate (otherwise write 'Independent')	<u>JD - (U)</u>
4. (a) Number of cases in which conviction order passed (other than those referred to in Form 26)	<u>X</u>

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I Identify the Dignified signature/L.T.I.
who has signed in my presence.



(c) Total number of Pending cases where the court (s) have taken cognizance						
5. PAN of	Year for which last Income Tax Return filed	Total Income Shown				
(a) Candidate	Yes	4,97,350/-				
(b) Spouse:	Yes	4,99,400/-				
(c) Dependents	X					
6. Details of Assets and Liabilities in rupees						
	Description	Self	Spouse	Dependent-I	Dependent-II	Dependent-III
A.	Moveable Asset (Total value)					
B.	Immovable Asset					
(i)	Purchase Price and Development Cost of Immovable Property (Total Value)	X	X	X	X	X
(ii)	Approximate Current Market Price of Asset (Total Value)	50	50	50	X	X
7. Liabilities						
(i)	Government dues (Total)	X	X	X	X	X
(ii)	Loans from Bank, Financial Institutions and others (Total)	X	X	X	X	X
8. Highest educational qualification:						
(Give details of School / University education with full form of the certificate/ diploma/ degree course) (Name of the School /College/ University and the year in which the course was completed.)						

I Identify the Deponent signature/L.T.I.
who has signed in my presence.
4/9/23
VERIFICATION

पिता धर्मदेव

I, the deponent, above named, do hereby verify and declare that the contents of this affidavit are true and correct to the best of my knowledge and belief, no part of it is false and nothing material has been concealed there from. I further declare that:

- (a) there is no case of conviction or pending case against me other than those mentioned in items 3 and 4 above;
(b) I, my spouse, or my dependents do not have any asset or liability, other than those mentioned in items 5 and 6 above.

Verified at.....this the 04 day of 09, 2023



Shri/Smt. Vishwanath Prasad
Who is identified by Sri. Jagannath Prasad
Advocate Solemnly Affirmed and declared
before me.

Jagannath Prasad
Notary Public, Patna

I Identify the Deponent signature/L.T.I.
who has signed in my presence.
पिता धर्मदेव
4/9/23

4/9/23

- Note: 1. Affidavit should be filed latest by 3.00 PM on the last date of filing nominations.
2. Affidavit should be sworn before an Civil Commissioner or Magistrate of the First Class or before a Notary Public.
3. All columns should be filled up and no column to be left blank. If there is no information to furnish in respect of any item, either "Nil" or "Not applicable", as the case may be, should be mentioned.
4. The affidavit should be either typed or written legibly and neatly.



पिता जगन्नाथ प्रसाद

I Identify the Deponent signature/L.T.I.
who has signed in my presence.